

1A

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH**

30. O.A. NO.060/00174/2015 in

O.A. 060/00222/2014

Tripta Devi Vs. S.K. Chadha & Others

20.10.2015

Present: Mr. Amit Chopra, counsel for the applicant

1. Contends that despite there being a categoric findings recorded in paras 7 and 8 of the order dated 08.04.2015 passed by this Court in favour of the petitioner, the respondents have not complied with the orders.
2. Issue notice to the respondents No. 2 and 3, at this stage.
3. List on 26.11.2015.

Uk

(UDAY KUMAR VARMA)

MEMBER (A)

'mw'

Notices issued on
23/10/15.
AD's not received
back.

J

(SANJEEV KAUSHIK)

MEMBER (J)

8/11/15

28

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**40. C.P.060/00174/2015 IN
O.A. No.060/00222/2014**

(TRIPTA DEVI Vs. S.K. CHADHA & ORS.)

26.11.2015

Present: Ms. Ekta Arora, proxy for Sh. Amit Chopra, counsel for the applicant.
Sh. Arvind Moudgil, counsel for respondents no.2 and 3.

1. Respondents no.2 & 3 have appeared through counsel, who states that order of the Tribunal has since been complied with. He prayed for and is allowed two weeks time to file compliance affidavit.
2. List on 16.12.2015.


(UDAY KUMAR VARMA)
MEMBER (A)


(JUSTICE L.N. MITTAL)
MEMBER (J)

'kr'

*Compliance affidavit
is awaited*

*Q
10/12*

3A

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH**

23. CP 060/00174/2015 in

O.A. No. 060/00222/2014

Tripta Devi Vs. S.K. Chadha & Others

16.12.2015

Present: Ms. Anju Bansal, proxy counsel for the petitioner

Mr. Arvind Moudgil, counsel for the respondents

1. Learned counsel for the respondents has produced a copy of PPO dated 24.11.2015, which is taken on record, and submits on the basis thereof that the relevant benefits have been extended to the petitioner and, therefore, the present CP may be disposed of as having been rendered infructuous.
2. Ordered accordingly.

Uk

(UDAY KUMAR VARMA)

MEMBER (A)

sk

(SANJEEV KAUSHIK)

MEMBER (J)

'mw'